

High Court of Jammu and Kashmir

Office of the Registrar General at Jammu)

ORDER

No: 986

DATED: 06-11-2017

Whereas nine candidates were engaged as Research Assistants in the High Court of Jammu and Kashmir vide High Court Order No.953 dated 24.10.2017.

Whereas the engagement order required all the selected candidates to furnish an undertaking before the under-signed as per Schedule-I of guideline No.8 notified vide Notification No.578 dated 30.08.2016.

Whereas all the selected candidates, as tabulated here-in-below, have furnished the requisite undertaking before the undersigned:-

Kashmir Province:

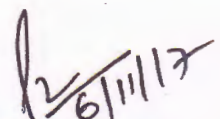
S.No	Name of the candidate S/Shri	Parentage and Residential Address of the candidate
1.	Syed Manzoor Bukhari	Syed Ashaq Hussain Bukhari R/o Shivpora, Srinagar.
2.	Tanzeela Sharif	Mohammad Sharif R/o Bagh-I- Mehtab, Srinagar.
3.	Towfeel Ahmad Mir	Mohmad Ramzan Mir R/o Chadoora, Budgam.
4.	Uzma Amin	Mohammad Amin Mugloo R/o Rainawari Srinagar.
5.	Zahid Sultan	Mohammad Sultan Wani R/o Chadoora, Budgam

Jammu Province:

S.No	Name of the candidate S/Shri	Parentage and Residential Address of the candidate
1.	Vasudha Sharma	Ganesh Sharma R/o Vijaypur, Samba.
2.	Kartar Singh	Jagdesb Raj R/o Talab Tillo Road ,Jammu.
3.	Rishabh Koushal	Vinod Kumar R/o Dansal, Jammu.
4.	Megha Anand	Rajneesh Anand, Channi Himmat, Jammu.

Now, therefore, it is hereby directed that the candidates, who belong to Jammu region shall join their engagements in the office of Registrar Judicial, Jammu and those from Kashmir region shall Join in the office of Registrar Judicial, Srinagar within seven days from the date of this order.

By order


(Sanjay Dhar)
Registrar General

No:- 27493-511/GS

Dated:- 06-11-2017

Copy of above forwarded to the :-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir.
2. Secretary to Hon'ble Mr. Justice _____
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Judicial, High Court Wing, Jammu /Srinagar.
..... for information and necessary action with the direction to place the services of these Research Assistants at the disposal of Hon'ble Judges as per the requirement of their Lordships.
5. In-charge, NIC for uploading the same on the website of the High Court.
6. Shri _____

..... for information and necessary action.

12/6/11/17
Registrar General